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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

MA 385/2000 in OA 875/99

DATE OF ORDER : 3-5-2000

Between :-

Bollina Bhaskara Rao

...Petitioner/Applicant

And

1. Post Master General, Dept. of Posts, Vijaywada.
2. Superintendent of Post Offices, Tadepalligudem Division, Tadipalligudem, West Godavari District.
3. Asst. Superintendent of Post Offices, Kovvur, West Godavari District.
4. Avula Sree Rama Krishna

...Respondents/Respondents

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Counsel for the Applicant : Shri G.Krishna Murthy

Counsel for the Respondents : Shri B.N.Sharma, Sr.CGSC

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

(Order per H<sup>n</sup>'ble Justice Shri D.H.Nasir, Vice-Chairman).

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*(Signature)*

..2.

(Order per Hon'ble Shri Justice D.H.Nasir, Vice-Chairman).

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When this MA was taken up for hearing, the learned  
counsel <sup>AC</sup> Sri G.Krishna Murthy submits <sup>td</sup> that the applicant does  
not desire to pursue this proceedings for implementation of the  
direction given by the Tribunal in OA 875/99.

2. Hence he does not press this implementation petition.  
The implementation petition is therefore dismissed as with-  
drawn. No costs.

*D.H.Nasir*  
(D.H.NASIR)  
Vice-Chairman

Dated: 3rd May, 2000.  
Dictated in Open Court.

*Avl*  
Avl

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